

- (b) Review by Government on the working of the above Corporation.

[Placed in Library. *See* No. L.T. 1359/16/14]

- (ii) (a) Sixty-first Annual Report and Accounts of the Hindustan Prefab Limited, New Delhi, for the year 2013-14, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Review by Government on the working of the above Company.

[Placed in Library. *See* No. L.T. 1358/16/14]

IV. A copy each (in English and Hindi) of the following papers:—

- (a) Annual Report and Accounts of the Building Materials and Technology Promotion Council (BMTPC), New Delhi, for the year 2013-14, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Council.

[Placed in Library. *See* No. L.T. 1360/16/14]

I. Notification of the Ministry of Social Justice and Empowerment

II. Report (June, 2011) of NCSC, New Delhi and related papers

सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री विजय सांपला) : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

- I. A copy (in English and Hindi) of the Ministry of Social Justice and Empowerment (Department of Social Justice and Empowerment) Notification No. G.S.R. 774 (E), dated the 5th November, 2014, publishing the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Amendment Rules, 2014, under sub-section (2) of Section 23 of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989.

[Placed in Library. *See* No. L.T. 1283/16/14]

- II. (1) A copy each (in English and Hindi) of the following papers, under clause (6) of Article 338 of the Constitution of India:—

- (a) Report of the National Commission for Scheduled Castes (NCSC), New Delhi on Reservation in Promotion (June, 2011).

(b) Explanatory Memorandum on the above Report of the National Commission for Scheduled Castes (NCSC).

(2) Statement (in English and Hindi) giving reasons for the delay in laying of the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 1744/16/14]

श्री उपसभापति : माननीय सदस्यगण, आज माननीय राज्य मंत्री श्री बाबुल सुप्रियो का एक म्यूजिक प्रोग्राम है। ...**(व्यवधान)**... हां, मंत्री जी का म्यूजिकल प्रोग्राम आज ही है।

MESSAGE FROM LOK SABHA

The Companies (Amendment) Bill, 2014

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Companies (Amendment) Bill, 2014, as passed by Lok Sabha at its sitting held on the 17th December, 2014."

Sir, I lay a copy of the Bill on the Table.

REPORT OF THE COMMITTEE ON GOVERNMENT ASSURANCES

DR. R. LAKSHMANAN (Tamil Nadu): Sir, I present the Sixty-eighth Report (in English and Hindi) of the Committee on Government Assurances.

REPORTS OF THE COMMITTEE ON SUBORDINATE LEGISLATION

DR. T. SUBBARAMI REDDY (Andhra Pradesh): Sir, I present the following Reports (in English and Hindi) of the Committee on Subordinate Legislation:—

Two Hundred and Sixteenth Report on the Statutory Orders Laid on the Table of the Rajya Sabha during the 230th Session;

Two Hundred and Seventeenth Report on the issue of Taking over of Distance Education Council (DEC) of IGNOU by University Grants Commission through